

(b) if so, the factors responsible therefor;

(c) the total investment made by the Government so far for introducing ISDN; and

(d) the steps the Government propose to take to remove bottlenecks in the functioning of ISDN and to make it functional?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) Sir, it is up to the mark.

(b) Does not arise in view of (a) above.

(c) No separate investment in infrastructure is being made. The existing new technology telephone exchanges are being utilised to provide this service. However, an amount of Rs. 2.48 crores has been spent for procuring the Customer Premises Equipments.

(d) Does not arise in view of (a) above.

Telephone Complaints in Gujarat

2545. SHRI CHANDRESH PATEL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Department of Telephone Taluka Bhanvad of Jamnagar district of Gujarat, Jamnagar city Gujarat circle, Ahmedabad has received complaints/letters from 'Jupiter' Cement Industries Limited of Taluka Bhanvad regarding non-functioning of the Telephones;

(b) if so, the number and details of such complaints received each months during 1994 to till date;

(c) whether the Members of Parliament have written to the concerned officials in this regard;

(d) if so, the details thereof; and

(e) the actions taken against the employees and officials who are responsible in the matter?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) Yes, Sir.

(b) No. of Complaints received are as below :

Year	Month	No. of Complaints
1	2	3
1994	August	2
	September	1
1995	October	1
	December	1
1996	January	1
	July	2

1	2	3
1997	August	3
	September	2
	November	1
	December	1
	May	2
	June	3

(c) Yes Sir.

(d) Hon'ble MP has enclosed copy of the letter of party addressed to TDM Jamnagar stating that the Telephone connections reported working were still not working satisfactorily.

(e) Connections to Jupiter Cement Industries Ltd are working on overhead alignment had been adversely affected since June, 1996 due to severe cyclonic rains and hostile environment (Coastal Area). This overhead alignment is being replaced by underground cable. No laxity was found on the part of officials/officers.

Dispute between Rajasthan and NTPC

2546. SHRI PARASRAM MEGHWAL : Will the Minister of POWER be pleased to state :

(a) whether there is any dispute between Rajasthan and NTPC in regard to tariff for gas based power stations; and

(b) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI YOGINDER K. ALAGH) : (a) and (b) Rajasthan State Electricity Board (RSEB) had represented for amendment in the tariff notifications notified by the Ministry of Power in April, 1994 for NTPC gas based power stations in regard to Calorific Value of the Gas. The issue had been examined by the Central Electricity Authority and the tariff of Gas based power stations of NTPC have since been revised, considering Rajasthan's point of view "Gross Calorific Value" of Gas and revised "Normative Heat rate Values" as approved by CEA. These revised tariff have already been notified by Ministry of Power in January, 1997. RSEB has again represented about the 'Normative Heat Rate Values' as approved by CEA.

[Translation]

Power theft in the Country

2547. DR. RAMESH CHAND TOMAR :
KUMARI SUSHILA TIRIYA :

Will the Minister of POWER be pleased to state :

(a) whether the Government have formulated or propose to formulate any action plan to prevent unproductive